

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(Through web-based video conferencing platform)

ITEM No.10
CP (IB) No. 33/BB/2022

IN THE MATTER OF:

M/s. Nuvovo Vistas Corporation Ltd ... Petitioner
Vs.
M/s. Katerra India Pvt Ltd ... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 02.12.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Sh. Arjun Rao
For the Respondent : None

ORDER

1. Heard Mr. Arjun Rao, learned Counsel for the Petitioner.
2. The learned Counsel for the Petitioner submits that they have filed a joint memorandum of settlement vide Diary No. 5210 dated 02.12.2022 duly enclosing the acknowledgement of payments made to the Petitioner by the Respondent.
3. In the circumstances and in view of the joint memorandum of settlement filed by the Petitioner, the instant C.P is dismissed as withdrawn.
4. Accordingly, the **CP (IB) No. 33/BB/2022** is dismissed as withdrawn.

— Sd —

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

— Sd —

(KISHORE VEMULAPALLI)
MEMBER (JUDICIAL)